

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2296/2015

(Arising out of impugned final judgment and order dated 24-12-2014 in WPC No. 1989/2014 passed by the High Court Of Delhi At New Delhi)

SH. VIJAY KUMAR DAHIYA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

WITH SLP(C) No.7630/2015 (XIV)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 1/2015 and IA No.59385/2017- For Impleading Party)

SLP(C) No. 8214/2015 (XIV)

SLP(C) No. 11346/2015 (XIV)

SLP(C) No. 11954/2015 (XIV)

Date : 28-07-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Mr. Neeraj Kr. Sharma, Adv.  
Mrs. Dr. Priyanka Dixit, Adv.  
For Mr. Rakesh Mishra, AOR

Mr. Sudarshan Rajan, AOR  
Ms. Shriya Raj, Adv.

Mr. Vivek Sharma, Adv.  
Mr. Yadav Narender Singh, AOR

For Respondent(s) Mr. Mukul Singh, Adv.  
Mr. S.A. Siddiqui, Adv.  
For Mr. G.S. Makker, Adv.

Ms. Sushma Suri, AOR

For Applicant (s) Mr. (Mohd.) Fuzail Khan, Adv.  
Mr. Prakash Kumar Singh, Adv.  
Ms. Shefali Jain, Adv.

UPON perusing papers the Court made the following

O R D E R

In view of the letter circulated by Advocate-on-Record for the petitioner/s seeking adjournment for filing rejoinder affidavit, put up after six weeks.

(SANJAY KUMAR-II)  
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)  
BRANCH OFFICER